

PRESENTATION OF TWENTY
SECOND REPORT OF THE COMMITTEE
ON PETITIONS

श्री चन्द्र शेखर (उत्तर प्रदेश) में
याचिका समिति का बार्डसवा प्रतिवेदन,
प्रस्तुत करता हूँ।

NOMINATIONS TO THE PANEL OF
VICE-CHAIRMEN

THE DEPUTY CHAIRMAN Under
sub-rule (1) of rule 8 of the Rules of Pro-
cedure and Conduct of Business in the
Rajya Sabha, I hereby nominate the follow-
ing Members to the Panel of Vice Chair-
men —

- 1 Shri M P Bhargava
- 2 Shri Akbar Ali Khan
- 3 Shri Ram Niwas Mirdha
- 4 Shri D Bhengari

NOMINATIONS TO THE BUSINESS
ADVISORY COMMITTEE

THE DEPUTY CHAIRMAN Under
sub-rule (1) of rule 30 of the Rules of
Procedure and Conduct of Business in the
Rajya Sabha I hereby nominate the fol-
lowing members to be members of the
Business Advisory Committee —

- 1 Shri Arjun Arora
- 2 Shri Sundar Singh Bhandari
- 3 Shri Balachandra Menon
- 4 Shri Om Mehta
- 5 Shri S N Mishra
- 6 Shri Godey Murahari
- 7 Shri Lokanath Misra
- 8 Shrimati Yashoda Reddy

NOMINATIONS TO THE COMMITTEE
ON PETITIONS

THE DEPUTY CHAIRMAN Under
sub rule (1) of rule 147 of the Rules of
Procedure and Conduct of Business in the
Rajya Sabha I hereby nominate a new

Committee on Petitions consisting of the
following Members —

- 1 Shri Chandra Shekhar
- 2 Shri Brahmananda Panda
- 3 Shri A G Kulkarni
- 4 Shrimati Lalitha (Rajagopalan)
- 5 Chaudhary A Mohammad
- 6 Shri S S Mariswamy
- 7 Shri Muhammad Ishaque
- 8 Shri A K A Abdul Samad
- 9 Shri C L Varma
- 10 Shrimati Vidyawati Chaturvedi

Under sub rule (1) of rule 149 of the
said Rules I appoint Shri Chandra She-
khar to be the Chairman of the Committee

NOMINATIONS TO THE COMMITTEE
ON PRIVILEGES

THE DEPUTY CHAIRMAN Under
sub-rule (1) of rule 192 of the Rules of
Procedure and Conduct of Business in the
Rajya Sabha I hereby nominate the fol-
lowing members to be members of the
Committee on Privileges —

- 1 Shri Jaisukhlal Hathri
- 2 Shri M P Bhargava
- 3 Shri M C Chagla
- 4 Shri Pitamber Das
- 5 Shri Bhupesh Gupta
- 6 Shri Akbar Ali Khan
- 7 Shri Om Mehta
- 8 Shri Dahyabhai V Patel
- 9 Shri M C Setalvad

Under sub-rule (1) of rule 193 of the said
Rules I appoint Shri M C Setalvad to be
the Chairman of the Committee

NOMINATIONS TO THE COMMITTEE
ON RULES

THE DEPUTY CHAIRMAN Under
sub-rule (1) of rule 217 of the Rules of
Procedure and Conduct of Business in the

[The Deputy Chairman]

Rajya Sabha I hereby nominate the following members to be members of the Committee on Rules —

- 1 Shri Dalpat Singh
- 2 Shri Banka Behary Das
- 3 Shri Suresh J. Desai
- 4 Shri Sitaram Jaipuria
- 5 Shri S. D. Misra
- 6 Shri B. T. Kulkarni
- 7 Shri C. D. Pande
- 8 Kumari Shantha Vasisht
- 9 Shri K. P. Subramania Menon
- 10 Shri Rewati Kant Sinha
- 11 Shri Ram Sahai
- 12 Shri M. Veer
- 13 Shri Thillai Villalan

NOMINATIONS TO THE COMMITTEE ON SUBORDINATE LEGISLATION

THE DEPUTY CHAIRMAN Under sub-rule (1) of rule 205 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I hereby nominate the following members to the Committee on Subordinate Legislation —

- 1 Shri B. K. P. Sinha
- 2 Shri T. Chengalvarayan
- 3 Shri Anand Chand
- 4 Shrimati Bindumati Devi
- 5 Shri K. Chandrasekharan
- 6 Shri A. P. Chatterjee
- 7 Shri Chitta Basu
- 8 Shri M. N. Kaul
- 9 Shri K. P. Mallikarjunudu
- 10 Shri B. S. Savnekar
- 11 Shri N. Sri Rama Reddy.
- 12 Shri Y. Adinarayana Reddy
- 13 Dr. B. N. Antani
- 14 Shri Syed Ahmad
- 15 Dr. (Mrs.) Mangladevi Talwar.

Under sub-rule (1) of rule 206 of the said Rules, I appoint Shri B. K. P. Sinha to be the Chairman of the Committee

NOMINATIONS TO THE HOUSE COMMITTEE

THE DEPUTY CHAIRMAN I hereby nominate a new House Committee consisting of the following members for the period commencing on the 22nd May, 1969 to 21st May, 1970

- 1 Shri R. S. Doogar
- 2 Dr. Bhai Mahavir
- 3 Shri Davaldas Kurre
- 4 Shri K. Damodaran
- 5 Shri B. K. Mahanti
- 6 Dr. Salig Ram
- 7 Shri Sheikhan

I nominate Shri R. S. Doogar to be the Chairman of the Committee

REGARDING A POINT OF ORDER

श्री राजनारायण (उत्तर प्रदेश) मैडम, हमारा एक पार्ल्ट आफ आर्डर है। क्या एक ऐसी कमेटी में ऐसे सदस्यों को भी रखा जा सकता है जो दोनों परस्पर विरोध में एक दूसरे के विरुद्ध अदालत में हाजिर हों चुके हों, जैसे कि श्री भूषण गुप्त भी प्रिविलेज कमेटी में है और श्री चागला भी प्रिविलेज कमेटी में है और चागला साहब श्री भूषण गुप्त के विरुद्ध बाहर कोर्ट में एपीयर हुए हैं? तो उसी प्रिविलेज कमेटी में दोनों कैसे रह सकते हैं? मैं आपसे इस विषय में व्यवस्था चाहता हूँ।

दूसरी बात, क्या आपने श्री भार्गव से पहले पूछ लिया है कि फिर तो पेनल में इस्तीफा देकर नहीं चले जायेंगे? हम तो उनके फिर से आने पर प्रसन्न हैं हम भार्गव जी की व्यवस्था में बहुत प्रसन्न थे।

उपसभापति अब बस करिये। आज वक्त भी बचत कम है।

श्री राजनारायण अच्छा ठीक है।